

[Shri Shyam Sunder Mohapatra].  
students two eggs, or a fish a day, or little mutton two or three times, why should we laugh? It is a poor country and our attitude and behaviour has become the attitude of the poor man.

We want good food. The question is, who will run the canteen. I will prefer the students to run the canteen and manage it. Now-a-days, even the railway canteen has gone to the dogs. You find the tea and other things rotten. It seems as if we have all become thieves and dacoits. Once I saw the picture *Ham Sab Chor Hain*. All of us have become immoral because society has gone down to the level of dishonesty.

Let the students run the canteen and if there is any shortage of money, I will request the hon. Minister to subsidise it to the extent that the food is better and congenial for an atmosphere of learning.

I now ask a question, whether the students will be given better food than what they are taking today and if there is any financial difficulty, whether the Minister will intervene and use his good offices to see that some subsidy is given. Secondly, would it be possible to invite the student leaders as special invitees to important meetings of the Executive Council?

PROF. S. NURUL HASAN: I have already answered the question that the pattern of subsidy cannot be decided only on the basis of one university. It is a question on which an overall view will be taken. Secondly, Sir, I have further stated that 50 per cent of the students of the pre-research level and larger proportion of the research level are already in receipt of what in the present situation would be comparatively reasonable scholarship. Therefore, it is not that all the students are being thrown at the mercy of the market mechanism. Within these constraints, whatever is possible is being done to help the students.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS  
FIFTY-FOURTH REPORT

SHRI G. G. SWELL (Autonomous Districts): I beg to present the Fifty-fourth Report of the Committee on Private Members' Bills and Resolutions.

COMMITTEE ON PUBLIC UNDERTAKINGS

FIFTY-SEVENTH, FIFTY-EIGHTH AND  
FIFTY-NINTH REPORTS

SHRI NAWAL KISHORE SHARMA (Dausa): I beg to present the following reports of the Committee on public Undertakings:

- (i) Fifty-seventh Report on action taken by Government on the recommendations contained in their Thirty-fourth Report on Indian Telephone Industries Ltd.
- (ii) Fifty-eighth Report on action taken by Government on the recommendations contained in their Thirty-eighth Report on the Hindustan Machine Tools Ltd.
- (iii) Fifty-ninth Report on action taken by Government on the recommendations contained in their Forty-seventh Report on Modern Bakeries (India) Ltd.

13.15 hrs.

STATEMENT RE. GOVERNMENT'S  
DECISIONS ON TARIFF COMMISSION'S  
RECOMMENDATIONS ON  
CEMENT INDUSTRY

THE MINISTER OF STATE IN THE  
MINISTRY OF INDUSTRY AND  
CIVIL SUPPLIES (SHRI B. P.  
MAURYA): On the 1st August, 1974  
the then Minister for Industrial  
Development, Science and Technology  
Shri C Subramaniam, had laid on the  
table of the House a copy of the Report  
of the Tariff Commission on

cement industry, submitted in April, 1974. He had also laid on the table of the House a copy of the Government Resolution setting out decisions of the Government on the various recommendations of the Commission. New ex-works retention prices for the existing cement units were announced. In regard to ex-works retention prices for (a) units holding industrial licences/c.o.b. licences which were in the process of being set up and were expected to come into production shortly; and (b) units which were not expected to come into production till the last couple of years of the Fifth Plan period, it was stated that the recommendations of the Commission were under examination of the Government and that decisions thereon would be announced separately. Decisions on these matters have since been taken and are indicated in the Government Resolution issued today, a copy of which is laid on the table of the House. [Placed in Library. See No LT-9384/75.]

13.16 hrs.

### ELECTIONS TO COMMITTEES

#### (i) ESTIMATES COMMITTEE

**SHRI R. K. SINHA (FAIZABAD):**  
I move:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1975."

**MR. SPEAKER:** The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha,

thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1975."

Those in favour will please say 'Aye'.

**AN HON. MEMBERS:** Aye.

**MR. SPEAKER:** Those against will please say 'No'. ...

If the 'Aye' is even a little inaudible, I will declare against you. Now, those in favour will please say 'Aye'.

**SEVERAL HON. MEMBERS:** 'Aye.'

**MR. SPEAKER:** Those against will please say 'No'. There is none. So, I think the 'Ayes' have it.

*The motion was adopted.*

#### (ii) PUBLIC ACCOUNTS COMMITTEE

**SHRI JYOTIRMOY BOSU (Diamond Harbour):** I move...

**SHRI S. M. BANERJEE (Kanpur):**  
Let us take it as read because of his bad throat.

**SHRI JYOTIRMOY BOSU:** I beg to move:

"That the members of this House do proceed to elect in the manner required by Sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1975."

**PROF. MADHU DANDAVATE (Rajapur):** We want translation in Hindi.

**MR. SPEAKER:** The question is:

"That the Members of this House do proceed to elect in the manner required by sub-rule (1) of Rule